

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 338/2018
OA No. 243/2018**

New Delhi this the 13th day of August, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Kewalanand Kandpal,
S/o Shri Narayan Dutt Kandpal,
Indira Colony, RK Tent House Road,
Kusumkhera Road, Haldwani,
District-Nainital,
Pin-263631 (UK)
2. Rajesh Kumar,
S/o Shri Nandoo,
Indira Colony, RK Tent House Road,
Kusumkhera Road, Haldwani,
District-Nainital,
Pin-263631 (UK) - Petitioners

(By Advocate: Mr. Susheel Sharma)

VERSUS

1. Shri Sudhir Kashyap,
DDG Military Farm,
'Q' Branch, West Block-III,
RK Puram, New Delhi-110066
2. Shri SA Patil,
DMF Central Command,
Command Head Quarter,
Lucknow (UP)
Pin-226002
3. Shri Sanjay Mitra,
Defence Secretary,
Union of India,
Through the Secretary to
Ministry of Defence,
South Block, New Delhi-110001 - Respondents

(By Advocate: Mr.Gyanendra Singh)

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

When this Contempt Petition is taken up for hearing, learned counsel for the respondents, while producing the Order No.662002/CATRKT/E/MH2 dated 14.06.2018, submits that the respondents have fully complied with the orders of this Tribunal.

2. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the CP is closed. Notices are discharged. However, applicants are at liberty to avail the remedies against the order now passed by the respondents, if they are still aggrieved, in accordance with law. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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